

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'B': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**ITA No.4059/Del/2018
Assessment Year : 2014-15**

Shri. Pursotam (through Legal Heir: Smt. Kamlesh) 133, VPO- Pandwala Kalan, New Delhi PAN-BODPP3664M	Vs .	ITO, Ward-44(4), New Delhi
(Appellant)		(Respondent)

**ITA No.4088/Del/2018
Assessment Year : 2014-15**

Shri. Padam, 193, Village and Post Pandwala Kalan, New Delhi-110043 PAN-CIFPP3260E	Vs .	ITO, Ward-44(4), New Delhi
(Appellant)		(Respondent)

Appellant by : Shri. Divyanshu Aggarwal, Adv
Respondent by : Shri. M. Baranwal, Sr. DR

Date of hearing : **29.01.2021**
Date of pronouncement : **29.01.2021**

ORDER**PER G.S. PANNU, VP :**

These appeals by the assessee for the assessment year 2014-15 are directed against the orders of CIT(A), Delhi both dated 27.03.2018.

2. The learned counsel for the assessee, vide its letter dated 21.01.2021, received through email, has requested for withdrawal of the appeals filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee.

5. In the result, the appeals of the assessee are dismissed.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 29.01.2021.

Sd/-

(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER

Sd/-

(G.S. PANNU)
VICE PRESIDENT

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar